

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
Court No-II**

**Item 4**

**CP (IB) No. 17/Chd/Chd/2023**

**Under Section 7, IBC 2016**

**In the matter of:-**

Canara Bank

...Petitioner-Financial Creditor

Vs

BCL Homes Ltd.

...Respondent-Corporate Debtor

**Present:** Mr. Rakesh Gupta and Mr. Rakshit Gupta Advocates for Petitioner-Financial Creditor.  
Mr. Aalok Jagga and Mr. APS Madaan Advocates for Respondent-Corporate Debtor.

Reply has been filed by diary No. 3307/3 on 25.10.2023. The same is taken on record. On the last date of hearing, the learned counsel for the respondent-Corporate debtor was directed to file reply within a week but the same was filed after a delay of 25 days for which an application is stated to be filed by learned counsel respondent-Corporate Debtor for condonation of delay. The same is pending before the Registry. Let the same be listed along with the main matter if it is free from all defects. The cost of Rs.10,000/- imposed on the respondent-corporate debtor is stated to be deposited. Let the receipt of the same be placed on record by the learned counsel for the respondent-Corporate debtor at least one week before the next date of hearing.

In the meantime, learned counsel for the petitioner-Financial Creditor is directed to file rejoinder within one week with a copy in advance to the counsel opposite.

List the matter on 04.12.2023.

Sd/-  
**(Umesh Kumar Shukla)**  
**Member (Technical)**

October 27, 2023  
*Mukta*

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**